

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No.50
(IB)-25(PB)/2018

IN THE MATTER OF:

ICICI Bank Limited

.... Petitioner/Applicant

Vs.

ESSAR Power Jharkhand Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 in Liq.

Order delivered on 03.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR

HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Sanjiv Sen, Sr. Adv., Mr. Siddhant Jaiswal, Mr. Abhishek Verma, Ms. Anjali Singh, Mr. Pragyan Mishra, Advs. in IA-6447/2023, Appeal (IBC) 02/2024, IA-939/2024
Mr. Sandeep Bajaj, Mr. Vipul Jain, Ms. Vanshika Rana, Advs. in IA-6257/2023, IA-93/2024
Mr. Pradeep Jewarajka, Ms. Swaralipi Debroy, Ms. Pooja Jewarjka, Advs. in New IA-3288/2024
Mr. Samrat Chowdhury and Ms. Paroma Sengupta, Advs.in IA-1241/2024

For the Liquidator : Mr. Abhishek Anand, Mr. Sanampreet Singh, Advs.

For the Respondent : Mr. Sumesh Dhawan, Ms. Ankita Bajpai, Advs. in IA-2343/2021, IA-3107/2020
Mr. Rajeev Kumar, Adv. In IA-3107/2020
Mr. Pradeep Jewrajka, Ms. Swaralipi Debroy, Ms. Pooja Jewrajka, Advs. in IA-6257/2023, IA-93/2024 for the R-2 & R-3

Mr. Deepak Khosla, Adv. (Appearance not marked)

ORDER

New IA-3165/2024

1. In compliance of our order dated 07.05.2024, the Liquidator has filed the Supplementary Progress Report to the 17th Quarterly

Progress Report, the same is taken on record, subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final disposal. Ld. Counsel undertakes to file the same in a tabulated form.

2. Accordingly, the New IA-3165/2024 stands disposed of.

New IA-3175/2024

1. This is the 20th Monthly Status Report filed by the Liquidator, the same is taken on record, subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final disposal.

2. Accordingly, the New IA-3175/2024 stands disposed of.

New IA-3288/2024

1. Notice of the application be issued to the Respondent(s)/non-applicant(s), returnable **on 15.07.2024.**

2. Ld. Counsel Mr. Abhishek Anand accepts the notice and undertakes to file the reply before the next date of hearing.

3. At request and with consent of the parties, list the matter for a physical hearing **on 15.07.2024.**

IA-6257/2023, IA-6447/2023, IA-93/2024, Appeal (IBC) 02/2024, IA-2343/2021, IA-3107/2020, IA-1536/2022, IA-939/2024, IA-1241/2024

At request and with consent of the parties, list the matter for a physical hearing **on 15.07.2024.**

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**(RAMALINGAM SUDHAKAR)
PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)**